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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
ALLAHABAD

DATED: THIS THE 11TH DAY OF MARCH 1998

CORAM : Hon'ble Mr. S. Dayal AM  
Hon'ble Mr. J.P. Sharma JM

ORIGINAL APPLICATION NO. 1004/93

Union of India through D.R.M., Sr D.P.O.,  
Sr.D.E.E., Central Railway, Jhansi and Sri  
K.L.Ramiya S.S.S.(TL) Station Jhansi.

-----Applicants

C/A Sri G.P.Agrawal

Versus

1. Ganga Ram son of Ram Gopal resident of Railway Officer Colony, Bungalow no.A 16 Jhansi.
2. Prescribed authority under the Payment of wages Act, 1936, Jhansi (DLC) ----- RESPONDENTS

C/R Sri A.K.Srivastava

ORDER

By Hon'ble Mr. S. Dayal AM

Sri G. P. Agrawal for the applicant  
This is a case under section 19 of the Administrative Act 1985 in which a relief has been sought for setting aside the order dated 18.2.1993 passed by the Prescribed authority under payment of wages Act in case no 55/92 between Ganga Ram v/s Union of India and others.

2. In the case under payment of wages Act, a total sum of Rs.9,304/- has been awarded as arrears of wages as well as the amount of ~~penalty~~ <sup>Compensation</sup> to the applicant.
3. It is settled position of law that jurisdiction of this Tribunal does not extend over the cases decided under the payment of wages Act. Therefore, this application is dismissed as falling outside the jurisdiction of this Tribunal.
4. Learned counsel for the applicants may seek relief before a proper forum, if so advised.

JM

AM